

SHRI JYOTIRMOY BOSU: I want to ask one question. Will the hon. Minister kindly give us the detailed account of the written down cost of the assets?

SHRI T. A. PAI: I shall assure the House that I do not want to acquire any assets at an unreasonable cost to the country. But I would like to be fair and it is for the House to decide.

SHRI JYOTIRMOY BOSU: I am not saying that you are a bad man like others.

SHRI H. M. PATEL (Dhandhuka): The Minister ought to be replying to whether the financial data given are adequate or not. We consider it quite inadequate.

MR. SPEAKER: I hope he has noted it. The financial statement in all the Bills should be clear enough to give a full picture. It has just mentioned Rs. 1 crore and the Minister says that he will explain it to you later on, at the time of consideration. I think that is enough.

Now, the question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertakings of the Alcock Ashdown Company Limited for the purpose of ensuring rational and co-ordinated development and production of goods essential to the needs of the country in general, and defence department in particular, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI T. A. PAI: Sir, I introduce† the Bill.

MR. SPEAKER: Prof Madhu Dandavate.

13.20 hrs.

MATTER UNDER RULE 377

REPORTED DESTRUCTION OF WHEAT STOCKS IN GODOWNS OF MODI FLOUR MILLS, DELHI

PROF. MADHU DANDAVATE (Rajapur): I want to raise the issue of destruction of 1500 quintals of wheat in the godowns of Modi Flour Mills because of the failure of the Civil Supplies Department to extend the milling facilities to the Super Bazar at Delhi. This destruction has been caused only because of the failure of the Civil Supplies Department. Already when we have got so much of scarcity and when the prices are rising day by day, this particular failure on the part of the Civil Supplies Department is a gross failure. Not only 1500 quintals of wheat have been destroyed but there is every likelihood that if lack of milling facilities continue to persist in the super bazar, in that case, another 1500 quintals more are also likely to be destroyed. And, as a result of that, it is the consumers who will face great difficulties. This indicates a great lacuna in the machinery of the Government. Not only are the policies of the Government faulty, but even the implementation machinery of the Government is quite faulty. Unless we are able to streamline the machinery for providing proper facilities for milling arrangements, these types of lacunae in the machinery will continue. And, as a result of that, institutions like Super Bazaar will always suffer. I hope that the Minister for Supply will take note of these things and that he will move in the right direction for streamlining the machinery. Thank you.

MR. SPEAKER: Is the Minister ready with some statement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I am entirely in your hands. We will

†Introduced, with recommendation of the President.

[Shri Anna Sahib P. Shinde]

try to find out from the Delhi Administration what the position is and keep the House informed.

PROF. MADHU DANDAVATE: I could not follow what the Minister said.

MR. SPEAKER: The Minister said that he will come out with some statement and information later on and that he will try to find out.

Mr. Bhagwat Jha Azad. Do you want to speak now or after lunch?

SHRI BHAGWAT JHA AZAD (Bhagalpur): After lunch.

MR. SPEAKER: All right. We adjourn for lunch to reassemble at 2.30 P.M.

13.23 hrs.

The Lok Sabha adjourned for Lunch till thirty-minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Thirty-four minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair].

MR. DEPUTY-SPEAKER: Mr. Azad,

SHRI S. M. BANERJEE (Kanpur): Sir, this morning it was requested that the Home Minister should make a statement because more than a lakh of harijans in Haryana have been evicted from their lands.

MR. DEPUTY-SPEAKER: You have said enough this morning Mr. Azad,

14.34 hrs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL—contd.

भागवत झा अजाद (भागलपुर) : उपाध्यक्ष महोदय, जैसा कि मैं कल कह रहा था, मैं इस विधेयक का स्वागत करता हूँ। इसके द्वारा अब मुआविजा 20 हजार से बढ़ाकर 50 हजार कर दिया जायेगा यह प्रसन्नता की बात है लेकिन मैं इस विधेयक का इस मामले में फिर विरोध करता हूँ कि मुआविजा देने के लिए टिकट पर सरचार्ज लगाया जायेगा। आप सरचार्ज लगायें, टैक्स लगायें, इसका हमने कभी विरोध नहीं किया लेकिन मूल प्रश्न यह है कि जिस एक्सीडेंट के लिए मुआविजा 20 हजार से बढ़ा कर 50 हजार किया जा रहा है, मैं मंत्री जी से जानना चाहता हूँ उन एक्सीडेंट्स को कम करने के लिए क्या कदम उठाये गये हैं? इसका मूल प्रश्न तो यही है। किसी एक्सीडेंट में जो मर जायेंगे या अपंग हो जायेंगे उनको आप पैसा दे देंगे लेकिन उम एक्सीडेंट को एवायड करने के लिए क्या उपाय कर रहे हैं ?

रेलवे की स्थिति क्या है वह मैंने कल बताया। स्वयं रेल मंत्री जी चल रहे थे एयरकण्डीशन्ड क्लास में और हम लोग 12 एम० पी० थे। (श्ववषान) टूटला में। उन्होंने श्री डी० एन० तिवारी को जवाब दिया था कि कभी पंखा, लाइट ग्रगर बन्द होती है तो तुरन्त ठीक कर बी जाती है। खुदा न क्वास्ता चार दिन के बाद हम डीलक्स से चले, टूटला में गाड़ी पहुंची, स्वयं माननीय मंत्री जी एयरकण्डीशन्ड की पूरी कोच में बैठे हुए थे, पंखा और लाइट एक डिब्बे में नहीं, समूची ट्रेन में आफ हो गई। हमने कहा तो मंत्री जी ने कहा ठीक कर बी जाती है। लेकिन टूटला में 7.45 से 8.45, 9.45 और 10 बजे गये लेकिन कुछ ठीक नहीं हुआ तो एक डेपूटेशन में मैं, शंकर दयाल सिंह,